

**(2024) 03 SEBI CK 0005****Securities Appellate Tribunal Mumbai****Case No:** Miscellaneous Application No. 205 Of 2024, Appeal No. 152 Of 2024

M/S. Benison Stock Broking Pvt.  
Ltd

**APPELLANT**

Vs

National Stock Exchange Of India  
Ltd

**RESPONDENT****Date of Decision:** March 7, 2024**Hon'ble Judges:** Meera Swarup, Technical Member**Bench:** Single Bench**Advocate:** Abishek Venkataraman, Bharat Redij, Udaysingh Kashid, Pradeep Sancheti, Krushi N Barfiwala, Shlok Bodas**Final Decision:** Disposed Of**Judgement**

Meera Swarup, Technical Member

1. Three weeks' time is allowed to the respondent to file a reply. Three weeks thereafter to file rejoinder. List for admission and for final disposal on May 15, 2024.
2. Considering the facts and circumstances of the case, the appellant is directed to deposit 25% of the penalty amount within four weeks from today. If the said amount is deposited, balance amount should not be recovered. Stay application is disposed of.